

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2017

ANSWERED ON:05.12.2012

AMENDMENT OF ANTI-GRAFT LAW

Choudhary Shri Nikhil Kumar; Ray Shri Rudramadhab ; Siricilla Shri Rajaiah

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government is aware that large scale corruption is prevalent in private sector in the country;
- (b) if so, the details thereof;
- (c) whether the Government proposes to bring corruption prevailing in private sector under the purview of Indian Penal code;
- (d) if so, the details thereof;
- (e) whether the Government proposes to amend existing anti-graft laws to cover private sector and introduce ethics code to check bribing of public officials; and
- (f) if so, the details thereof?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(SHRI V. NARAYANASAMY)

(a) & (b): The Government has no data on large scale corruption prevalent in private sector.

(c) & (d): The Indian Penal Code does not provide penal provision for bribery in private sector. However, as India is a signatory to the United Nations Convention against Corruption (UNCAC), which, inter alia, provides that act of bribery in private sector be criminalized, the Ministry of Home Affairs has a proposal to amend the Indian Penal Code, 1860 to make bribery in private sector a criminal offence. Since Criminal Law and Criminal Procedure fall in the Concurrent List of the Seventh Schedule to the Constitution, they have informed that taking a view on the proposal will be subject to receipt of the comments from all the State Governments/UT Administrations.

(e) & (f): No decision has been taken by Government to amend existing anti-graft laws to cover private sector and introduce ethics code to check bribing of public officials.